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13.07 hrs

BUSINESS OF THE HOUSE

[Placed in Library See No. L.T.4025/93]

[English]

**Madhya Pradesh Adhya Ksha taha
Updhyaksha tath Neta Pralipaksha (Velan
Tatha Batta) Lauces (Amendment) Act,
1993 (President Act No. 9 of 1993)**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMUKUL WASNIK): Sir, on behalf of Shri P. R. Kumaramanglam,

I beg to lay on the Table a copy of the Madhya Pradesh Adhyakash Tatha Updyakash Tatha Neta Pratipakash (Vetan Tatha Batta) Laws (Amendment) Act, 1993 (President Act No. 9 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.

[Placed in Library See No. L.T.4026/93]

13.06 hrs

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**Minutes of fourteenth to Twenty-First
sittings**

[English]

SHRI SIVAJI PATNAIK (Bhubaneswaar); Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Fourteenth to Twenty-First sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI UKUL WASNIK): With your permission, Sir, I rise to announce that Government Business during the week commencing 10th May, 1993, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of:-
 - (a) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993
 - (b) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993.
 - (c) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1990 as passed by Rajya Sabha.
 - (d) The Central Laws (Extension to Arunachal Pradesh) Bill, 1992 as passed by Rajya Sabha.
 - (e) The Criminal Law (Amendment) Bill, 1992 as passed by Rajya Sabha.
 - (f) The Tezpur University Bill, 1992: passed by Rajya Sabha.
 - (g) The National Council for Teach

[Sh. Ukul Wasnik]

Education Bill, 1992

3. Discussion on the Resolutions regarding extension of President's rule in the States of Uttar Pradesh, Madhya Pradesh, Rajasthan and Himachal Pradesh.
4. Discussion on Verma Commission Report.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer):

Sir, the following items may be concluded in the next week's agenda.

1. Need to set up Press Information Bureau for the benefit of daily newspapers brought out in Ajmer, the heart of Rajasthan.
2. Need to make adequate arrangement of water in Pushkhar Sarovar for boy bath of pilgrims after dissecting the sarovar and condoling sand following from hills with water at the most revered pilgrimage Pushkar.

SHRI SANTOSH KUMAR GANGWAR

(Jaisalmer): Sir, the following items may be included in next week's agenda:

1. An announcement regarding setting up of National Rural Bank should be made in the current session.
2. The Government should make an announcement regarding reservation for other backward classes from this financial year.

SHRI P. C. THOMAS (Muttupuzha): Sir, following items may be included in the next week's agenda:-

1. Regarding problems faced by telephone subscribers and telephone public booth operators many of whom are very poor and physically handicapped.
2. Regarding serious problems faced by farmers by decision to import 10,000 tons of natural rubber and the reduction of import duty from 70 per cent to 25 per cent.

[Translation]

SHRI MOHAN SINGH (Deoria): Sir, the following item may be included in the next week's agenda.

Regarding loss suffered due to conflagration in Eastern Uttar Pradesh and particularly in Deoria district and distribution of relief material among the rural people.

SHRI DAU DAYAL JOSHI (Kota): Sir, following items may be included in the next week agenda:

1. Regarding several fresh big irrigation schemes of Rajasthan lying pending with the Union Government.
2. Regarding delay in setting up of Telephone Exchange in Kota.

SHRI RAM PUJAN PATEL (Phulpur): Sir, following item, may be included in the list of business for the next week:

Regarding conducting of Examination by UPSC through Hindi medium in accordance with the provisions of Article 343 of the Constitution wherein it has been provided that Hindi in Devnagri Script is the official language.

SHRI SATYNARAYAN JATIA (Ujjain): Sir, following items may be included in the list of business of the next week:

1. Regarding adequate arrangements to

The motion was adopted.

resolve the drinking water crisis prevailing in the urban and rural areas of Madhya Pradesh.

13.12. hrs.

2. Regarding arrangement of additional coaches for the Common people and daily commuters without taking any additional surcharge.

The Lok Sabha then adjourned for Lunch till Fifteen minutes past Fourteen of the clock.

14.26 hrs

[English]

DR. KRUPASINDHU (Sambalpur): The following items may be included in the next week's agenda:-

The Lok Sabha re-assembled after lunch at twenty-six minutes past Fourteen of the Clock.

[SHRINITISH KUMAR- in the Chair]

[English]

1. Regarding need to investate the irregularities that have taken place in contract work involving Rs. 20 crores by the Directorate of Telecom Project in the Sambalpur District of Orissa.
2. Regarding urgent need to tackle the service drought situation and drinking water problem in Sambalpur and Bargarh Districts of Orissa.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL AS PASSED BY
RAJYA SABHA:

THE MINISTER OF HOME AFFAIRS
(SHRIS B CHAVAN): I be to move:

"That the Bill further to amend the Code of Criminal procedure, 1973, as passed by Rajya Sabha, be taken into consideration."

13.11 1/2 hrs.

THE BUSINESS ADVISORY COMMITTEE
TWENTY EIGHTH REPORT

[English]

DR. LAXMINARAYAN PANDEYA
(Mandsaur): I beg to move:

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 5th may, 1993."

MR. CHAIRMAN: The quesation is:

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 5th may, 1993.

The is an increasing realisation all over the world that acts of crime and terrorism are fast acquiring international complexion. This trend has been substantially facilitated by the rapid strides made in recent years in the field of transporatation and communication. The nexus across countries between the perpetrators and supportores of crime and terrorism can be destroyed and guilty brought to book only if widest measure of cooperation is established between the actions of law enforcing agencies of different countries. As a first step in this direction, an agreement between the Government of India and the Government of United Kingdom of Great Britain and Northern Ireland was signed in London on 22nd September, 1992 to cooperate mutually in the investigation and prosecution of crime and the tracing, restraint and confiscation of the proceeds and instruments of crime and terrorist funds. The agreement between contracting States provides inter alia for search,